

12 28 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMA-
IAH) : With your permission, Sir, I rise to
announce that Government Business in this
House during the week commencing Mon-
day, the 1st December, 1969, will consist
of 1

(1) Consideration of any item of Go-
vernment Business carried over from
today's Order Paper.

(2) Consideration and passing of :

The Central Silk Board (A.mend-
ment) Bill, 1968.

The Petroleum (Amendment) Bill,
1969.

The Monopolies and Restrictive
Trade Practices Bill, 1969, as pass-
ed by Rajya Sabha.

The Iron Ore Mines Labour Wel-
fare Cess (Amendment) Bill, 1967.

(3) Discussion on the recent communal
disturbances in the various parts of
the country on a motion to be mo-
ved by Shri Kanwar Lal Gupta and
others at 3.00 p.m. on Thursday,
the 4th December, 1969.

I may also inform the House that it is
proposed to take up the Constitution (Twen-
ty-third Amendment) Bill, 1969, for con-
sideration and passing on Tuesday, the 9th
December, 1969.

SHRI RANGA (Srikakulam) : What
about the continuation of the discussion
initiated by our hon. friend Shri Prakash
Vir Shastri ? We discussed it only for one
hour the other day. We have got to find
some time for it.

MR. SPEAKER : Some time has to be
found.

SHRI SURENDRANATH DWIVEDY
(Kendrapara) : I have written to you and
you have given assurance in this House
last time about the announcement and publi-

cation of certain things about bye-elections⁸
by the Election Commission. We want a
short duration discussion here. We have
already given notice.

MR. SPEAKER : I will try to find
some time.

SHRI SURENDRANATH DWIVEDY :
Time should be provided in the next week.

श्री रवि राय (पुरी) : मैं माननीय द्विवेदी
जी का सरयन करता हूँ कि वह अगले सप्ताह
में आना चाहिये ।

MR. SPEAKER : Is the hon. Minister
prepared for a discussion ?

THE MINISTER OF LAW AND
SOCIAL WELFARE AND RAILWAYS
(SHRI GOVINDA MENON) : I have no
objection to having a debate.

MR. SPEAKER : Any time ?

SHRI GOVINDA MENON : Yes any
time.

MR. SPEAKER : We shall see if we
can find some time next week.

SHRI S. M. BANERJEE (Kanpur) :
You will remember that in the Business
Advisory Committee we had decided that
the motion regarding communal riots should
be moved by Government ; in that case, we
could get full five hours for the discussion.
But now, the motion is to be moved by a
private Member, and so, we would not be
able to get five hours for it. Either 5
hours should be given for this motion or
the motion should be moved by Govern-
ment. According to the hon. Minister, the
motion is to be moved by Shri Kanwar Lal
Gupta ; I do not grudge it. But I would
request that 5 hours should be given for
discussing it.

SHRI RAGHU RAMAIAH : I think
we decided in the Business Advisory Com-
mittee that the motion will be from the
other side. I was under the impression that
I was only asked to give my reaction to
this motion.

SHRI S. M. BANERJEE : It is not
only the communal riots in Ahmedabad but

[Shri S. M. Banerjee]

in the entire country. So, 5 hours should be given.

SHRI RAGHU RAMAIAH : I thought that it had been decided that it would be moved by a private Member and we were only asked to give our reaction to it.

MR. SPEAKER : There is no question of reaction; it was to be moved by Government.

SHRI RAGHU RAMAIAH : Then, we shall move it.

MR. SPEAKER : I think he will have to revise his statement in the light of this.

SHRI S. M. BANERJEE : I have two more points to urge. I had repeatedly tabled calling-attention-notices on the serious situation in some of the clothing ordnance factories. I know that you are receiving so many calling-attention-notices and you could admit only one on a day. But I would request the hon. Minister of Parliamentary Affairs, through you, to convey it to the hon. Defence Minister, that in the clothing factory at Shahajpur, the Parachute Factory at Kanpur and the Harness and Saddles factory at Kanpur, about 3500 people are going to be declared surplus, because the workload has been transferred to the private sector. Let the hon. Defence Minister make a statement on this, even if no calling-attention-notice is allowed on this. Otherwise, there is going to be a strike in all these factories.....

MR. SPEAKER : I have no objection if he makes a statement.

SHRI S. M. BANERJEE : I only want that you should direct him to make a statement.

SHRI PRAKASH VIR SHASTRI :
rose—

MR. SPEAKER : Does he want to make some submission on the business of the House or on some other matter ?

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, एक तो मैं यह निवेदन करना चाहता हूँ कि पिछले दो अधिवेशनों के लगातार प्रयत्न

करने के बाद तो आप ने यह कृपा की कि इसी अधिवेशन में वह नक्सलवादी ऐक्टिविटीज की चर्चा प्रारम्भ हुई। वह एक घंटा चलने के बाद समाप्त हो गई और अगले सप्ताह का जो कार्यक्रम अभी बतलाया गया उस के अनुसार अगले सप्ताह में उसकी कोई चर्चा नहीं है। मैं रंगा साहब से सहमत हूँ कि इस बारे में सरकार की ओर से कोई स्पष्ट उत्तर आना चाहिए। संसद कार्य मंत्री की ओर से कोई साफ जवाब आना चाहिए कि उसको कब ला रहे हैं। ऐसा न हो कि उसको टाल दिया जाय।

दूसरी बात मैं यह जानना चाहता हूँ कि समाचारपत्रों में नजरबंदी कानून की मियाद बढ़ाने के सम्बन्ध में तरह तरह की प्रतिक्रियाएं आजकल समाचारपत्रों में निकल रही हैं। कहीं सरकार ने मिल जुल कर किसी के साथ कोई सांठगांठ करके इसको दबाने का तो फैसला नहीं कर लिया है ? इस नजरबंदी कानून के सम्बन्ध में सरकार की क्या स्थिति है इसको भी संसद कार्य मंत्री साफ तौर से बतलायें।

श्री राम किशन गुप्त (हिसार) : आज भी खबर छपी है कि सेंट्रल गवर्नमेंट इस कानून को नहीं ला रही है।

DR. RAM SUBHAG SINGH (Buxar); the resolution that was moved by Shri Samar Guha was in a way accepted by the House, and in pursuance of that, there was going to be an inquiry committee to visit all those places connected with the alleged air crash in South-East Asia.

Now, I do not know what is going to happen ..

MR. SPEAKER : I think the hon. Member was the hon. Minister of Parliamentary affairs at that time.

DR. RAM SUBHAG SINGH : At that time, I was not the Minister of Parliamentary Affairs. But I knew it as a

member. But now it seems that it is going to be abandoned. I feel, therefore, that something should be done in this matter.

SHRI SAMAR GUHA : The Cabinet had decided to hold an inquiry. But now they have gone back on it. That is a serious thing.

SHRI BALRAJ MADHOK (South-Delhi) : During the last session, all alone, there was on the agenda a discussion on the Report of the Committee on Defections, but they have gone on postponing it. Now, defections have become the rule.

SHRI RABI RAY : This Government is by a party of defectors.

SHRI BAL RAJ MADHOK : I submit that the report was by an all-party committee, of which the Home Minister was the chairman, and they had made some very useful suggestions.

MR. SPEAKER : The hon. Member may send it in writing to me.

SHRI BAL RAJ MADHOK : My submission is that report must be brought before the House at an early date.

Then, the exodus from East Pakistan is a serious problem. Something has been said in that regard. But I would submit that some time must be found for a discussion on this.

Then, there is another question which has been agitating everybody in Delhi, particularly. It had been decided that a statue of Mahatma Gandhi will be put up at the India Gate where for a long time King George's statue had stood. But, for reasons unknown to us, the decision is being deferred or being denied, and they want somebody else's statue to be put up there. We want that a clear answer must come from Government on this matter. Some discussion should be held on this matter also, so that the statue could be put up there during this Centenary Year.

श्री रवि राय : इंडिया गेट पर गांधी जी की प्रतिमा स्थापित करने के बारे में क्या सरकार कोई बयान देने वाली है ? अध्यक्ष

महोदय, आप सरकार से गांधी जी की प्रतिमा के बारे में बयान दिलवाइये ।

श्री राम सेवक यादव (बाराबंकी) : मुझे यह जानकारी हुई है कि हांलाकि मैं चाहूंगा कि वह गलत हो । मुझे यह जानकारी मिली है कि सरकार महात्मा गांधी की प्रतिमा को वहां इंडिया गेट पर इसलिए नहीं लगाना चाहती है कि वह उचित स्थान नहीं है और उसी जगह पर किसी दूसरे आदमी का चित्र लगाने का उस का विचार है । इसलिए मैं चाहूंगा कि सरकार इस बारे में साफ साफ बतलाये कि उस का क्या इरादा है ।

एक माननीय सदस्य : वह दूसरा आदमी कौन है ?

श्री राम सेवक यादव : श्री जवाहरलाल नेहरू ।

श्री मोलू प्रसाद (बांसगांव) : अप्रैल 69 में पेरूमल कमेटी की रिपोर्ट आ गई थी और वह छप कर सदस्यों में वितरित भी करा दी गई । पिछले संशन में भी इस पर चर्चा होने वाली थी लेकिन नहीं हुई और यह मौजूदा अधिवेशन भी करीब करीब खत्म होने वाला है लेकिन उस की चर्चा की कोई व्यवस्था नहीं है तो क्या सरकार द्वारा उसे रद्दी की टोकरी में डाल दिया गया है अगर नहीं तो क्या वह उस पर चर्चा कराने के लिए तैयार है ? यह खाली समस्याओं की दुकान बनाये रखने से कोई लाभ नहीं है और ससद कार्य मंत्री महोदय इस के बारे में जानकारी देने की कृपा करें कि कब इस पर चर्चा के लिए समय दिया जायगा ?

SHRI DHIRESWAR KALITA (Guhati) : During the last session we were assured by Government that there would be an expert committee on a second public sector refinery in Assam, and also a committee on the pricing policy in regard to petro-chemicals. These two committees have submitted their reports, but Govern-

[Shri Dhireswal Kalita]

ment are still sitting tight over them. Neither have they released the reports, nor have they laid them on the Table of the House. You should direct the Government that those reports should be laid on the Table of the House, and we should get an opportunity to discuss those reports.

SHRI CHENGALRAYA NAIDU (Chittoor) : Only for political matters, a lot of time is allotted. But actually for food production nothing is being done. The sugar price has gone down even below the controlled price, and the sugarcane price has also gone down; groundnut price also has gone down. Government had promised to fix a minimum price for groundnut. But they have not fixed any minimum price. I would request you to allow some time to discuss these two points.

MR. SPEAKER : But the hon. Member has not tabled any motion on it.

I would request the hon. Minister of Parliamentary Affairs to take note of that, and if possible, time should be found for discussion—of Shri Parkash Vir Shastri's motion which was left in the middle; as I have already said, I would ask the Defence Minister also to come forward with a statement on the point raised by Shri S. M. Banerjee. I would also request the hon. Minister to take note of the point raised by Shri Dhireswar Kalita and also the point in regard to the Perumal Committee's report.

SHRI CHENGALRAYA NAIDU : What about food production ?

MR. SPEAKER : The hon. Minister has not given any motion regarding that.

SHRI CHENGALRAYA NAIDU : But the prices are going down, and Government should do something in this regard.

MR. SPEAKER : There can not be any discussion without a motion.

SHRI SURENDRANATH DWIVEDY : I would recall that yesterday we had raised the question about Gandhiji's statue and you had referred it to the hon. Minister. Are Government going to make a statement on this matter ?

MR. SPEAKER : I have already admitted a calling-attention-notice on this point on Monday, and if hon. Members are not satisfied, then we shall see to it.

DR. RAM SUBHAG SINGH : We shall discuss it.

SHRI PILOO MODY (Godhra) : As far as the statue of Gandhiji or the commemoration of Gandhiji on the Central vista is concerned, there is no question about it. It is merely a question of deciding what to do to commemorate Mahatma Gandhi at that place. There is no question of somebody else's statue being put up there or somebody else being commemorated there.

SHRI RANGA : We want that Gandhiji's statue should be put up there. We had been given an assurance about that. There is no question now of any expert coming in the way.

श्री सुरज भान (अम्बाला) : कमिश्नर फार शेड्यूल्ड कास्ट्स ऐंड शेड्यूल्ड ट्राइव्ज हर साल अपनी रिपोर्ट देते हैं। आज भी दो सालों की रिपोर्ट पालियामेंट के पास पड़ी हुई है, लेकिन डिस्कशन नहीं होता।

MR. SPEAKER : He has taken note of these points. I will also collect all these points and place them before the Business Advisory Committee. The question is only how to find time for these. We will see if they could be adjusted.

As regards Mahatma Gandhi's statue, I have already said last time—and I repeat it now—that we will take it up quite seriously.

श्री प्रेम चन्द वर्मा (हमीरपुर) : मैं मिनिस्टर साहिब की नोटिस में लाना चाहता हूँ कि इन्फार्मेशन मिनिस्टर ने हमें विपवास दिलाया था कि प्रेस कौंसिल विल इसी सेशन में आयेगा, लेकिन उस के बारे में कोई बात नहीं बतलाई गई है कि वह कब आयेगा।

अध्यक्ष महोदय : प्राप मिनिस्टर साहब से बात कर लें ।

श्री रवि राय : वह इस लिये कह रहे हैं कि वह पत्रकार है ।

SHRI SURENDRANATH DWIVEDY : Whatever urgent matter is there, we should find time to debate it.

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, आज तक यह परम्परा रही है कि अगले सप्ताह की कार्य-सूची संसद-कार्य मंत्री पहले बतलाते हैं । उस पर सदस्यों के जो सुझाव होते हैं उनमें से जिन को वह स्वीकार कर लेते हैं उन के लिये समय देते हैं । मेरा निवेदन है कि आप उस को यह कह कर न टाले कि हम विजिनेस ऐडवाइजरी कमेटी में विचार कर लें । इस समय जिन सुझावों का उत्तर वह देना चाहे दे दें । इस समय जो सुझाव दिये जा रहे हैं अगर उनको सम्मिलित नहीं किया जा रहा है कार्य-सूची में तो फिर कब उनको लिया जायेगा ।

श्री समर गुह : (कन्टाइ) मंत्री महोदय ने नेताजी एन्क्वायरी के बारे में कुछ नहीं कहा ?

श्री तुलशी दास जाधव (बारामती) : मेरी आप से एक विनती है और गवर्नमेंट से भी कि जब हम इस का जवाब मांगते हैं कि कौन कौन से विषय लिये जायेंगे तो बड़ा डिस्ऑर्डर होता है (व्यवधान)

DR. RAM SUBHAG SINGH : There is no disorder. What is he talking about?

MR. SPEAKER : Let him please sit down. I am not going to allow it. These are not matters to be discussed in the House. The leaders put forward views on this.

DR. RAM SUBHAG SINGH : Their leader is absent today.

SHRI RAGHU RAMAIAH : The leader is attending the Chief Ministers' conference.

DR. RAM SUBHAG SINGH : Whatever it may be, the House is bigger than the Chief Ministers.

SHRI RAGHU RAMAIAH : The hon. member was a Minister of Parliamentary Affairs and he knows...

DR. RAM SUBHAG SINGH : He is incapable of understanding that this House is Supreme, not the Chief Ministers' conference.

SHRI RAGHU RAMAIAH : Nobody denies that. I am only submitting that when he was Minister of Parliamentary Affairs, he also used to announce business by himself. I am following his example.

DR. RAM SUBHAG SINGH : A member from his side raised a question of disorder.

SHRI TULSIDAS JADHAV : On a point of order.

MR. SPEAKER : I am not going to allow him to say anything under the cover of a point of order.

SHRI SURENDRANATH DWIVEDY : It is a point of disorder.

श्री तुलशी दास जाधव : अध्यक्ष महोदय, प्राप मेरी विनती सुन लें । मेरी समझ में नहीं आता कि आप मुझ को बोलने क्यों नहीं देते ?

अध्यक्ष महोदय : कैसे बोलने दें ।

श्री तुलशी दास जाधव : बोलने के पहले ही आप कह देते हैं कि मत बोलो । जो लोग प्राप की बात नहीं सुनते हैं और जिन की वजह से कोई काम नहीं हो पाता है वह बार बार बोलते हैं । उन को आप कुछ नहीं कहते, लेकिन मेरी बात नहीं सुनते हैं ।

अध्यक्ष महोदय : अगर आप को इसी तरह,

[अध्यक्ष महोदय]

से बोलना है तो मैं इजाजत नहीं दे सकता।

श्री तुलशी बास जाधव : अगर आप की आज्ञा होगी तभी मैं बोलूंगा। मेरा कहना यह है कि यहां पर बड़ी अजीब बात है कि एक आदमी बोलता है तब दूसरे लोग उस को सुनते नहीं हैं, चार पांच खड़े हो जाते हैं। 5 परसेंट आदमी सब गड़बड़ी करते हैं, जो 95 परसेंट आदमी सुनने वाले होते हैं वह बैठे होते हैं। आप को हाउस की मदद करनी चाहिए। कल की बात आप को मालूम है कि राज्य सभा में क्या क्या गड़बड़ हुई। अखबार में.. (व्यवधान)...

MR. SPEAKER : I do not allow it. Will you please sit down ?

श्री तुलशी बास जाधव : मेरी विनती है कि इस हाउस में हमारे जैसे लोग जो हैं उनका भी कुछ ज्यादा आदर किया जाय।

अध्यक्ष महोदय : हम ऐसे आदमियों का आदर नहीं करेंगे जो स्पीकर का कहना नहीं मानते।

SHRI RAGHU RAMAIAH : I have really nothing to add to what you have so wisely remarked at the end of all these speeches. They are very valuable suggestions. Of course, as regards the part-heard discussion moved by Shri Prakash Vir Shastri, we will certainly provide for it. It is a question of time. We cannot lose sight of it. It has to be provided.

SHRI SURENDRANATH DWIVEDY : Next week.

SHRI RAGHU RAMAIAH : As you have rightly said, we will take note of whatever has been said and whatever can be done will be done.

12.48 hrs.

PERSONAL EXPLANATION BY MEMBER

(Shri Chandrajeet Yadav)

MR. SPEAKER : Shri Chandrajeet

Yadav wanted to make a personal explanation.

SHRI CHENGALRAYA NAIDU (Chittoor) : Shri Manubhai Patel is not here. It is better he is also here. You can allow him on Monday. That is my request.

श्री चन्द्रजीत यादव (आजमगढ़) : अध्यक्ष महोदय, गत 26 तारीख को मेरी अनुपस्थिति में सदन में श्री मनुभाई पटेल ने मेरा नाम ले कर मेरे सम्बन्ध में एक अत्यन्त आपत्तिजनक आक्षेप किया है जिस का मैं स्पष्टीकरण करने के लिए आप की अनुमति चाहता हूं।

श्री पटेल ने सदन में बोलते हुए कहा कि : "परसों ही कांग्रेस वर्किंग कमेटी में जो तीन नये सदस्य लिये गये हैं अर्थात् श्री चन्द्रजीत यादव, श्रीमती नन्दिनी सत्यपी और श्री गणेश, उन के बारे में श्री विन्तामणि पाण्डेयही और श्री वेदव्रत बरुआ आदि ने जाकर प्राइम मिनिस्टर से यही शिकायत की है कि वह कम्युनिस्ट हैं। उन्होंने कहा कि वह कम्युनिस्ट हैं मैं इस लिए विरोध नहीं करता हूँ, मैं विरोध इसलिए करता हूँ कि बे आर एम्बेसी पीपल होने की वजह से उसी दल के साथियों ने उन की शिकायत की है।"

उपरोक्त आक्षेप शरारतपूर्ण असत्य निराधार और गैर-जिम्मेवारी से भरा हुआ है। मैं इस घृणास्पद आरोप को अस्वीकार करते हुए कहना चाहता हूँ कि इस माननीय सदन में किसी भी व्यक्ति के विरुद्ध चाहे वह सदन का सदस्य हो या न हो उसके चरित्र के सम्बन्ध में किसी भी प्रकार का आक्षेप करते हुए पूर्ण सावधानी एवं उत्तरदायित्व का परिचय देना चाहिए।

SHRI CHENGALRAYA NAIDU : Shri Manubhai Patel only said what he had read in the papers.